

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.859/MP/2025 along with IA No.107/2025

Subject : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 (as amended), inter alia, seeking quashing/setting aside of the letter dated 3.09.2025 issued by Central Transmission Utility of India Limited revoking the Connectivity of 93 MW granted to Nannai Solar Park Private Limited along with sub sequential relief(s) thereof.

Petitioner : Nannai Solar Park Private Limited (NSPPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **21.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aniket Prasoon, Advocate, NSPPL
Shri Aman Sheikh, Advocate, NSPPL
Ms. Archita Kashyap, Advocate, NSPPL
Shri Shubham Arya, Advocate, CTUIL
Shri Rishabh Saxena, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Ms. Priyansi Jadiya, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought liberty to file a rejoinder within the course of the day and an extension of a week for filing a compliance affidavit in terms of the Record of Proceedings dated 30.10.2025. Accordingly, the Commission permitted the Petitioner to file its rejoinder and the compliance affidavit within a week.

2. The Petition will be listed for hearing on **5.2.2026**.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)

